

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 412**

**IA/2854/ND/2022 IA/2619/ND/2022 in IB/947/ND/2019**

**IN THE MATTER OF:**

M/s International Cargo Terminal And Infrastructure Pvt Ltd	...	Applicant
Versus		
M/s Cross Link Shipping Pvt Ltd	...	Respondent

**Under Section 9 of IBC, 2016**

**Order delivered on 18.07.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator	:	Adv. Surjan Singh Shekhawat and Adv. Abhinav Shekhawat for Liquidator in IA 2619/2022 and IA 2854/2022
For the Respondent	:	

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. SS Shekhawat, Ld. Counsel for the Liquidator is present through VC. The Liquidator is directed to file Bank Closure Certificate along with memo within one week. List this matter on **21.08.2024**.

**-SD-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**